

Amendment) Rules, 1974 (Hindi and English versions) published in Notification No GHM/74/147/M—TNC—1073/16877—J—(LR) in Gujarat Government Gazette dated the 2nd September, 1974, under sub-section (4) of section 82 of the Bombay Tenancy and Agricultural Lands Act, 1948, read with clause (c) (iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with an explanatory note [Placed in Library See No LT-8778/74].

13.31 hrs.

RE SECOND HOOGHLY BRIDGE PROJECT

SHRI SOMNATH CHATTERJEE (Burdwan): rose—

SHRI S M BANERJEE (Kanpur): rose—

MR SPEAKER: Only one notice was accepted, not all.

SHRI SOMNATH CHATTERJEE: I raise one matter because of the importance of it to West Bengal. It is about the second Hooghly bridge project. We have seen in West Bengal papers that the Central Government is only going to bear half the cost of the project and is not willing to start even the construction of the project, until the State Government agrees to bear the other half. Only three or four days back, the Chief Minister of West Bengal stated openly after one of his regular visits to Delhi that the Central Government has agreed to bear cent per cent cost and has already sanctioned Rs. 50 lakhs for starting it. In view of these conflicting reports coming out from the Central Government and the State Government, we want

to know what is the real position. This is essential because the House is going to conclude the session. This is a very important project necessary for the survival of the city of Calcutta. We want to know whether it is going to be taken up or not. A statement should be made on this before the end of the session.

13.33 hrs

RE ATROCITIES ON HARIJANS

SHRI S. M BANERJEE (Kanpur): My submission is directed to the hon Minister of Home Affairs, Shri K Brahmananda Reddy. We have been receiving reports of atrocities on Harijans. The last but not the least of such reports was the alarming news that came day before that a Harijan was beaten to death in Jabalpur.

MR SPEAKER: This was given notice of by another member. It will not be fair if I do not allow him and allow you instead on the spur of the moment.

SHRI S M BANERJEE: It is the property of the House.

MR SPEAKER: It is my duty to call him, the member who has given notice of it.

SHRI S M BANERJEE: What I am mentioning may be in his name. You may ask your reporters, if you like, to record this in his name. A Harijan was beaten to death in Jabalpur the day before yesterday. I would request the Home Minister to make a statement on that.

श्री अटल बिहारी वाजपेयी: (स्वातंत्र्य)
अध्यक्ष महोदय, मैं ने डायरेक्शन 115 के अन्तर्गत एक नोटिस दिया है।

अध्यक्ष महोदय : मैंने उस को फावर्ड कर दिया है। जब जवाब प्रायेगा, तो मैं देखूंगा।

SUPPLEMENTARY DEMANDS FOR GRANTS (GUJARAT), 1974-75

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I present a statement showing Supplementary Demands for Grants in respect of the State of Gujarat for the year 1974-75

MR. SPEAKER: Shri Sezhiyan.

SHRI SEZHIYAN (Kumbakonam): I will take about ten minutes. This has got a history behind it and is a sequel to the point of order and the discussion we had in the last session. In today's order paper, we see items 10-12 regarding consideration and passing of Supplementary Demands for Grants for Gujarat for 1974-75. Another set of Supplementary Demands for Grants for Gujarat has been presented just now. I welcome it, because at least they have come to senses. But this requires a deeper consideration from the Chair. That is why I rise on a point of submission.

The first set of supplementary demands for Gujarat was presented to the House on 24 August 1974. It was scheduled for discussion on 30 August 1974 along with the Supplementary Demands for Grants of the Union Government and the Supplementary Demands for Grants for Pondicherry. On 30 August 1974, when first the Union Supplementary Demands came up for discussion, I raised a point of order whether it is proper to include items of expenditure belonging to the previous years in the supplementary demands for the current year. That is, whether supplementary demands for 1974-75 could include any item of expenditure in 1973-74. On 2 September it was

held by the Chair that it could not be included in the current year's supplementary demands.

The hon. Minister of State for Finance was Mr. K. R. Ganesh then. The Deputy Speaker came to the Chair and after the supplementary demands for grants for the Union Government came in, the next item on the agenda was those of Gujarat and then the item for Pondicherry. I raised a point of order much before it could be taken into consideration on the Gujarat item itself and the hon. Minister Ganesh rose up to say that the Government had "to accept in Gujarat as well as in Pondicherry that the same problem will come." They were unceremoniously dropped at that stage.

On September 6, 1974 when the statutory resolution regarding continuance of the President's proclamation for Gujarat came up for consideration, I raised this point. I found that on 14th June, 1974 a sum of Rs 1038 crores had been withdrawn from the Consolidated Fund by a presidential order. I accept that the Government have powers under article 357(1)(c). But the House commenced its session on 22nd July and it went on till 9 September. During that period this was never brought to the House.

MR. SPEAKER: It came on the 24th of August, it was presented. What happened after that was part of what we did in the House

SHRI SEZHIYAN: I am on the first point. I am not quarrelling with their power to withdraw as article 357(1)(c) says:

"Where by a Proclamation issued under clause (1) of article 356, it has been declared that the powers of the Legislature of the State shall be exercisable by or under the authority of Parliament, it shall be